

IN THE SUPREME COURT OF INDIA  
CIVIL ORIGINAL JURISDICTION

SECTION XVI-A

LISTED ON:  
COURT NO.:  
ITEM NO. :

TRANSFER PETITION (CIVIL) NO. 432 OF 2015

WITH

INTERLOCUTORY APPLICATION NO. 1 OF 2014

(Application for Ex-Parte stay)

LAKSHMI SUMAN

...Petitioner

VERSUS

N.G. SANJAY (NAMA GOVINDARAJ SETTY SANJAY)

...Respondent

OFFICE REPORT

The Transfer Petition above mentioned was listed before the Hon'ble Court on 6<sup>th</sup> April, 2015 when the Court was pleased to pass the following Order:

"Issue notice.

In the meantime, there shall be stay of proceedings in Divorce Petition M.C. No.4161 of 2014 titled as Sri N.G. Sanjay (Nama Govindaraj Setty Sanjay) vs. Smt. Lakshmi Suman pending before the Family Court at Bangalore (Karnataka)."

Accordingly, notice was issued to the sole Respondent through Registered A.D. Post on 27<sup>th</sup> April, 2015.

It is submitted that Ms. Abha R. Sharma, Advocate has on 19<sup>th</sup> August, 2015 filed Vakalatnama and Memo of appearance on behalf Petitioner as the petitioner was appearing in-person.

It is further submitted that neither A.D card nor unserved cover containing the said notice has been received back from the sole Respondent.

Thereafter the matter was listed before the Ld. Registrar Court on 4<sup>th</sup> September, 2015 when he was pleased to pass the following order:

"Ld.counsel for the petitioner has stated that the respondent resides outside India. Therefore, the Ld.counsel for the petitioner shall within a period of four weeks take appropriate steps for the service of notice to him in accordance with the rules governing the subject.

List again on 29.10.2015."

Contd..2/-

Accordingly notice was issued to the sole Respondent on the first address of the Respondent through Ministry of Law & Justice and on 2<sup>nd</sup> Address through Registered A.D. post on 14<sup>th</sup> October, 2015 & 15<sup>th</sup> October, 2015.

It is submitted that Dr. Sushil Balwada, Advocate has on 30<sup>th</sup> September, 2016 filed Vakalatnama and memo of appearance on behalf of petitioner after taking no objection certificate from erstwhile advocate namely Mr. Abha R. Sharma.

It is further submitted that Mr. Anil Kumar Advocate has on 14<sup>th</sup> December, 2016 filed Vakalatnama on behalf of sole Respondent.

Service of the show cause notice is complete.

The matter above-mentioned is listed before the Hon'ble Court with this Office Report.

Dated this the 15<sup>th</sup> day of December, 2016.

**ASSISTANT REGISTRAR**

Copy to: Ms. Abha R. Sharma, Advocate.

**ASSISTANT REGISTRAR**